

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 671 of 2020**

**IN THE MATTER OF:**

**Amardeep Singh Bhatia**

**...Appellant**

**Versus**

**Liquidator of Asian Natural Resources (India)  
Ltd. & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Ratnanko Banerji, Sr. Advocate with Mr. Arvind Kumar Gupta and Ms. Henna George, Advocates.**

**For Respondent: Mr. Mukund P. Unny, Advocate for Respondent No. 1.  
Mr. Arvind Kumar Gupta, Advocate.  
Mr. Pabitra Dutta, Advocate/Intervenor.**

**O R D E R**  
**(Virtual Mode)**

**15.09.2020** On the perusal of the Order dated 09.09.2020, the Learned Counsel for the Parties appeared and I.A. No. 2116 of 2020 was filed for impleadment. The Learned Counsel for the Appellant submitted that he has already filed an Appeal i.e. Company Appeal (AT) (Insolvency) No. 792 of 2020 before this Tribunal so matter was adjourned for today.

Today, Company Appeal (AT) (Insolvency) No. 792 of 2020 was taken up and Notices were issued to the Respondents and matter is posted for 28<sup>th</sup> October, 2020.

List this Appeal along with Company Appeal (AT) (Insolvency) No. 792 of 2020 'For Admission (After Notice)' on **28<sup>th</sup> October, 2020**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

R.N./nn/.